

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.587 of 2020.

Amit Koranga, aged about 25 years, son of late Khogen Koranga, resident of near Hanuman Mandir, Koranga Basti, Dhaiya, PO ISM Dhanbad, PS Hirapur, District Dhanbad Petitioner

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- 1.The Jh. Mineral Area Development Authority, through its Managing Director, having its office at Dhanbad, PO and PS and District Dhanbad
 - 2.The Managing Director, Jh. Mineral Area Development Authority having its office at Dhanbad, PO and PS and Dist.Dhanbad
 - 3.The Secretary, Jh. Mineral Area Development Authority having its office at Dhanbad, PO and PS and Dist.Dhanbad
 - 4.Account Officer, Jh. Mineral Area Development Authority having its office at Dhanbad, PO and PS and Dist.Dhanbad
- Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Someshwar Roy, Advocate
For the Respondent-JMADA: Mr. Santosh Kr. Jha, Advocate

Order No. 2 : Dated 25th June, 2020

Heard Mr. Someshwar Roy, the learned counsel appearing for the petitioner and Mr. Santosh Kr. Jha, appearing on behalf of the respondent- J-MADA.

2. This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

3. The petitioner has preferred this writ petition for a direction to pay the amount of retiral dues such as, Provident Fund with Contributory benefits, Gratuity, CLeave Encashment, Group Insurance, difference of Dearness Allowance, benefits of 6th pay revision w.e.f. 01.01.2006 and benefits of ACP.

4. Mr. Someshwar Roy, the learned counsel appearing for the petitioner submits that the father of the petitioner was died on 21.08.2019 who was duly appointed by the respondent authority and he was continuously worked for about 35 years. The father of the petitioner

retired on 30.06.2018 from the post of Safai-karmi. He further submits that the mother of the petitioner has already died and that is why the petitioner who is son of late Khogen Koranga filed a representation for payment of the dues as prayed in the writ petition but nothing has been paid and no order has been passed as yet.

5. Mr. Santosh Kr. Jha, the learned A.C to Mr. Mahavir Pd. Sinha, the learned counsel appearing for the respondent-JMADA submits that if the petitioner files a fresh representation before the respondent no.2, he will consider the case of the petitioner under the scheme for such payment.

6. Accordingly, the petitioner is directed to move before the respondent no.2 by way of filing a fresh representation within three weeks.

7. If such representation is filed within the aforesaid period, the respondent no.2 will consider the case of the petitioner in accordance with the scheme of JMADA within a period of 8 weeks thereafter and release the admitted benefit in favour of the petitioner immediately.

8. With the aforesaid observation and direction, the instant petition [W.P.(S) No.587 of 2020] stands disposed of.

9. I.A., if any, also stands disposed of.

(Sanjay Kumar Dwivedi, J.)

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